141

S.O. 524(E) in Gazette of India dated the 18th September, 1975

(ii) The Companies (Acceptance of Deposits) Second Amendment Rules, 1975 published in Notification No. S.O. 684(E) in Gazette of India dated the 29th November, 1975. [Placed in Library. See No. LT-9977/ 76.1

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) issued section 47 of the Indian Railways Act, 1890:-
 - (i) The Madras Port Trust Railway (Demurrage and Wharfage) Rules, 1975, published in Notification No. S.O. 2682 in Gazette of India dated the 16th August, 1975.
 - (ii) The Railways (Warehousing and Wharfage Second Amendment) Rules, 1975, published in Notification No. S.O. 2683 in Gazette India dated the 16th August, 1975.
 - (lii) The Railways Red Tariff (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2528 in Gazette of India dated the 11th October, 1975.
 - ((v) The Railways Red Tariff (Sixth Amendment) Rules, 1975, published in Notification No. G.S.R. 2628 in Gazette of India dated the 1st November, 1975.

(v) The Railways Red Tariff (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 2690 in Gazette of India dated the 15th November, 1975.

tion (Regn.) Bill

- (vi) The Railways Red Tariff (Eighth Amendment) Rules, 1975, published in Notifica-No. G.S.R. 2827 Gazette of India dated the 13th December, 1975. [Placed in Library. See No. LT-9978/76].
- (2) A copy of the Indian Railways (Disposal of Goods not removed from Notified R-ilway Stations) Rules, (Hindi and English versions) published in Notification No. G.S.R. 554(E) in Gazette of India dated the 10th November, 1975, under sub-section (3) of section 56E of Indian Railways Act. 1890. [Placed in Library. See No. LT-9978/76.]

12.05 hrs.

FOREIGN CONTRIBUTION (REGU-LATION) BILL

(i) REPORT OF JOINT COMMITTEE

SHRIMATI MUKUL BANERJI (New Delhi): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matters connected therewith or incidental thereto.

(ii) EVIDENCE

SHRIMATI MUKUL BANERJI: I beg to lay on the Table a copy of the Evidence (Volumes I and II) tendered before the Joint Committee on the Bill to regulate the acceptance

[Shrimati Mukul Benerii] and utilisation of foreign contribution of hospitality by certain persons or associations, and for matters connected therewith or incidental there-

COMMITTEE ON PETITIONS

TWENTY-FOURTH AND TWENTY-FIFTH REPORTS

SHRI JAGANNATH RAO (Chatrapur): I beg to present the Twentyfourth and Twenty-fifth Reports of the Committee on Petitions.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHE-DULED TRIBES

THIRTY-NINTH REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Thirtyninth Report (Hindi and English versions) of the Committee on the Welfare of Scheuled Castes and Scheduled Tribes on the Ministry of and Civil Aviation-Reservations for and Employment of Scheduled Castes and Scheduled Tribes in the Tourism Development Corporation.

12.07 hrs.

STATEMENT RE. ACCIDENT IN THE CHASNALLA COAL MINES NEAR DHANBAD

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT Yadav): Sir, I rise with a very heavy heart and profound shock to inform the House of the major accident which took place at Chasnalla Colliery of Indian Iron and Steel Company Limited on the 27th December, 1975.

Chasnalla Colliery is situated in the District of Dhanbad in Bihar and is about 25 kilometres from Dhanbad Town. At about 1.35 P.M. on 27th December, 1975 a large volume of water from the old abandoned workings on the rise side suddenly appeared to have rushed into the deeper horizons of the Chasnalla Colliery trapping all the employees who were working at that time. According to the records there were 372 employees inside including three Mining Engineers and 17 member of the Supervisory staff. The flooding of the mine occurred with great severity and suddenness leaving no chance for workers to escape. The colliery Manager and the Safety Officer had inspected the workings and had come out only a few minutes before the disaster.

The report about this grim tragedy has shocked all of us and our hearts go out to our valient workers and their families.

Messages of sympathy have been received from all over the world.

Immediately after the accident, the Vice Chairman of the Bharat Coking Coal Ltd. alongwith a team of senior officers. Director General of Mines Safety and his rescue team, the D:strict Officers of the Bihar Government and senior officers of the Indian iron and Steel Company Ltd. rushed to the site and started organising recovery, rescue and relief operations. Pumps available with the BCCL were rushed to expedite dewatering operations. Over 600 men and engineers have been working round the clock from the first day for installing and carrying out pumping operations.

The total volume of water to be pumped out from the mine is estimated at about 110 million gallons. The entire mine workings have been flooded and there are only 5 narrow openings linking these workings with the surface. Pumping operations through